[6 August, 2003] RAJYA SABHA

non-captive coal mining by the private sector. Necessary action in the matter may be taken after the Coal Mines (Nationalisation) Bill, 2000 is enacted by the Parliament.

(e) Question does not arise.

CIL agreement with ONGC for commercial exploitation of CBM

1806. SHRI R.S. GAVAI: Will the Minister of COAL be pleased to state:

- (a) whether the Coal India Limited has made any agreement with ONGC for commercial exploitation of Coal Bed Methane in the country;
 - (b) if so, the details thereof;
- (c) whether any of the block from WCL has been chosen for development of CBM under this agreement;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL): (a) and (b) Yes, Sir. Two blocks have been awarded to CIL-ONGC consortium on nomination basis. These two blocks are—Raniganj (about 356 Sq. KM) in the State of West Bengal and Jharia (about 85 Sq. KM) in the State of Jharkhand Coal. India Limited has signed a contract for the same along with ONGC with Government of India on 6/2/2003.

- (c) No, Sir.
- (d) Question does not arise.
- (e) WCL blocks have not been considered for awarding to CIL-ONGC on nomination basis.

Steps to tackle Pak-trained terrorists

1807. MISS MABEL REBELLO: SHRI B.J. PANDA:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that documents seized from Pak-trained